(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : AT HYDERABAD

DA 1250/94.

Dt. of Order: 16-1-95:

K.Sanjeev Kumar

.... Applicant

Vs.

- The Union of India, rep. by the Chief General Manager, Telecommunication Circle, Andhra Pradesh, Hyd-1.
- The District Telecom Engineer, Warangal - 506 050.

.... Respondents

Counsel for the Applicant : Shri J.V.Lakshmana Rao

Counsel for the Respondents: Shri N.V.Ramana, Addl.CGSC

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B.CORTHI : MEMBER (A)

... 2.

Copy to:-

- 1.3 Chief General Manager, Telecommunication Circle, Union of India, A.P. Hyderabad-1.
- 2. The District Telecom Engineer, Warangal-050.
- 3. One copy to Sri. J.V.Lakshmana Rao, advocate, CAT, Hyd.
- 4. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
- 5. One copy to Library, CAT, Hyd.
- 6. One spare copy.

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(29)

OA 1250/94.

Ot. of Order:16-1-95.

(Order passed by Hon'ble Shri A.V.Haridasan, Member (J)).

The applicant is the nephew and the adopted son of late Sri K.Satyanarayana, who died while serving as Telephone Supervisor, on 15-4-92. He has filed this application for a direction to the Respondents to appoint him on compassionate grounds on the ground that on the death of his adopted father he has been driven to indigent circumstances.

The Respondents in their reply contended that the applicant does not deserve employment assistant on compassionate grounds as the terminal benefits amounting to near about a lake of rupees was paid to him and that there is no other family member to be maintained. It has also been contended in the reply affidavit that which the deceased has left an L.I.G. flat would devolve upon the applicant and that therefore the applicant is much better of than many others. Giving our anxious consideration to the facts and the circumstances as stated in the O.A. and in the reply affidavit, we are of the view that the circumstances of the case does not deserve compassionate appointment be given to the applicant. Hence finding no case after deliberation, we reject the application under section 19(3) of A.T.Act, 1985, leaving the parties to bear their own costs.

(A.B.GORTNI) Member (A)

(A.V.HARIDASAN)
Member (J)

Ot. 16th January, 1995. Dictated in Open Court. Dy Rugistres (3)

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cm / -- 3/-

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COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL' HYDERA'BAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

A ND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

16/1/95

ORDER/JUDGEMENT.

MAAR.P/C.P.No.

in,

O.A.NO. 1250744:

Admitted and Interim directions issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dishissed for Default.

Rejected/Ordered

No order as to costs.

YEKR

